

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202

New IA(Dis.)/11/ND/2024 IN IB/724/ND/2021

IN THE MATTER OF:

United Artlogistics Private Limited

...

Applicant

Under Section 10 (IBC) of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

:

For the RP

: Adv. Adhish Srivastava, Adv. Avdhesh Bairwa.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA(Dis.)/11/ND/2024

This is an application filed on behalf of the Resolution Professional seeking dissolution of the Corporate Debtor under Section 54(i) of the Insolvency & Bankruptcy Code, 2016 read with Rule 11 of NCLT Rules, 2016. Learned Counsel for the applicant is present physically. List this application along with main matter on 29.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)